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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JODHPUR BENCH, JODHPUR

Date of order: 23.5.02

Misc. Application No. 91/2001

IN

Original Application No. 116/2001

Kupa Ram S/o Dev Bux by caste Gujar, R/o Darawat, Tehsil Asind, District Bhilwara, seeking appointment on the post of Branch Post Master in Post Office, Darawat.

...APPLICANT.

v e r s u s

1. Union of India through Secretary,  
Government of India, Ministry of  
Posts, Dak/Tar Bhawan, Sansad Marg,  
New Delhi.

2. Superintendent of Post Bhilwara Division,  
Post Office Bhilwara.

Ram Dayal S/o Prem Ji by caste Mali, R/o Asind  
Branch Post Maste, Post Office Darawat, Tehsil  
Asind District Bhilwara.

...RESPONDENTS.

None present for the applicant.

Mr. S.K. Vyas, counsel for the respondent No. 1 & 2.

None present for respondent No. 3.

CORAM:

HON'BLE MR. JUSTICE O.P. GARG, VICE CHAIRMAN.

HON'BLE MR. A.P. NAGRATH, ADMINISTRATIVE MEMBER.

ORDER

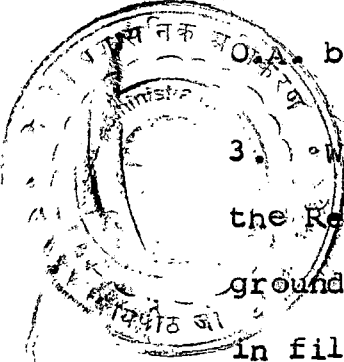
BY THE COURT:

List has been revised. None appears on behalf of  
the applicant even at the second call.

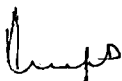
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2. It appears that ~~the~~ applicant was one of the candidates for appointment to the post of Extra Departmental Branch Post Master ( 'EDBPM', for short ). Pursuant to the advertisement dated 16.4.99, he was not selected <sup>and</sup> from the averments made in the O.A., it appears that the respondent No. 3 was appointed to the said post. The applicant has challenged the appointment of Respondent No. 3, who appears to have been made EDBPM in the year 1999. This O.A. was filed on 16 <sup>May</sup>, 2001 and this application registered as M.A. No. 91/2001 has been moved with the prayer that the delay in filing the O.A. be condoned.



3. We have heard Shri S.K. Vyas, learned counsel for the Respondents. We are satisfied that there is no ground whatsoever to condone the delay which has occasioned in filing the present O.A., <sup>which</sup> ~~was~~ <sup>filed</sup> after about two years of the appointment of Respondent No. 3. The O.A. is hopelessly barred by time and hit by the provisions of Section 21 of the Administrative Tribunals Act, 1985. The Misc. Application is dismissed for the aforesaid reasons.

  
( A.P. NAGRATH )  
Adm. Member

  
( JUSTICE O.P. GARG )  
Vice Chairman

kumawat

2975  
Mr. [Signature]

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[Signature]

Part II and III destroyed  
in my presence on 12-1-52  
under the supervision of  
Section Officer (J) as per  
order dated 14/1/52

[Signature]  
Section Officer (Record)